

**Central Administrative Tribunal
Principal Bench**

OA No.3214/2018

New Delhi, this the 28th day of August, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. Ashish Kalia, Member (J)**

Bhoj Raj, Aged 50 years, Group C,
Junior Engineer (Civil),
S/o Shri Deepchand,
R/o H.No.196, Opposite DDA Flats,
Badarpur, New Delhi-110044.

...Applicant

(By Advocate : Shri Ajesh Luthra)

Versus

1. Union of India,
Through its Secretary,
Ministry of Power,
Shram Shakti Bhavan,
Rafi Marg, New Delhi.
2. National Power Training Institute,
Through its Director General,
NPTI, Complex, Sector-33,
Faridabad, Haryana-121003.

...Respondents

(By Advocate : Ms. Kiran Ahlawat)

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A)

Heard the learned counsel for applicant.

2. Issue notice to the respondents. Ms. Kiran Ahlawat, learned counsel, appears and accepts notice on behalf of respondents.

3. The applicant is a Junior Engineer (Civil) working in National Power Training Institute (NPTI), Badarpur, New Delhi. He was issued Annexure-A/2 memorandum of charges dated 28.06.2016 for alleged non consideration of three quotations for some repair work undertaken at NTPI auditorium. Pursuance to the charge memorandum, he was subjected to a departmental inquiry which culminated in the disciplinary authority, namely, Director General, NTPI passing the impugned Annexure-A/1 penalty order, whereby penalty of “reduction to a lower stage in the time scale of pay by one stage for a period of three years, without cumulative effect and not adversely affecting his pension” was imposed on him. The applicant filed his statutory appeal before the departmental appellate authority, namely, Secretary, Ministry of Power, Government of India vide his Annexure-A/4, appeal memorandum dated 07.03.2017. The appeal memorandum was followed by Annexure-A/5 reminder dated 07.06.2018. The grievance of the applicant is that no alacrity is being shown by the appellate authority in disposing of his appeal.

4. In view of the above, we dispose of this OA, at the admission stage itself, with a direction to the appellate authority i.e. Secretary, Ministry of Power, Government of India (Respondent No.1) to dispose of the Annexure-A/4 appeal of the applicant within a period of eight weeks from the date of receipt of a certified copy of this

order. The applicant shall have liberty to take recourse to appropriate remedies, as available to him under the law, in case he remains dis-satisfied with the order to be passed by the Respondent No.1. No costs.

(Ashish Kalia)
Member (J)

(K.N. Shrivastava)
Member (A)

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